

DIVISION BENCH
COURT - I

P-110

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/5(KB)2022
IA(I.B.C)/642(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SHRI ROHIT KAPOOR
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29TH APRIL 2024

IN THE MATTER OF	CENTRAL BANK OF INDIA VS BIMLA DEVI SUREKA
UNDER SECTION	SECTION 95(1)

Appearances (via video conferencing/physically)

For Financial Creditor

Mr. Debnath Ghosh, Adv.

Mr. Bishwaroop Mukherjee, Adv.

Ms. Usha Doshi, Adv.

For the Personal Guarantor

Mrs. Noelle Banerjee, Adv.

Mr. Dipak Dey, Adv.

Ms. S. Mitra, Adv.

Mr. Aniket Ojha, Adv.

ORDER

1. Ld. Counsel for the Financial Creditor present. Ld. Counsel for the Personal Guarantor present.

IA(I.B.C)/642(KB)2024

2. Ld. Counsel appearing for Personal Guarantor to file its reply affidavit within 10 days.

Ld. Counsel states that this petition under section 95(1) is not maintainable. Personal Guarantor is at liberty to take all the objections indicated that of maintainability may be permissible under law in its reply affidavit. In view of this IA which has been filed for taking all the objection to the maintainability of this petition under section 95(1) is rendered infructuous and is disposed of as such.

3. Post the matter on **19.06.2024**.

Balraj Joshi
Member (Technical)

Rohit Kapoor
Member (Judicial)